

1		2
Bihar	Rabi	5.4
Haryana	Rabi	40.0
Karnataka	Kharif	352.5
	Rabi	487.9
	Total	840.4
Madhya Pradesh	Kharif	13.00
Orissa	Rabi	2.1
	Total	15.1
Nagaland	Rabi	2.5
	Kharif	0.7
	Rabi	1.1
	Total	1.8
Panjab	Rabi	95.0
Rajasthan	Rabi	3.7
Tamil Nadu	Kharif	24.5
	Rabi	48.8
	Total	73.3
Uttar Pradesh	Rabi	42.4
West Bengal	Rabi	0.3
All India	Kharif	697.8
	Rabi	1272.3
	Total	1970.1

[English]

Infiltrations

*366. SHRI RAJIV PRATAP RUDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the News item captioned "IB report express serious concern over infiltration", appearing in the "The Times of India" dated June, 9, 1996;

(b) whether the ISI has established operational centres in Nepal to carry out insurgent activities on the free Indo-Nepal border stretched across the Bihar and Uttar Pradesh;

(c) if so, the details thereof;

(d) whether smuggling of sophisticated arms, weapons, fake currency is being done across these free borders; and

(e) if so, the steps taken by the Government and the support provided to the State Governments of Bihar and Uttar Pradesh to fight infiltration and insurgency?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) Government have seen the news-item.

(b) to (d). Instances of operation of Pak ISI from Nepal to carry out insurgent activities on Indo-Nepal border have come to notice. Pak ISI has remained active along the Indo-Nepal border in infiltrating Pak trained militants and for smuggling of arms, ammunition and explosives into India for subversive purposes. Investigations following New Delhi's Lajpat Nagar blasts revealed the complicity of Pak ISI in infiltrating some of the Jammu and Kashmir Islamic Front militants as well from across Nepal through Indo-Nepal border.

(e) Government is alive to the situation and is keeping a close watch. All necessary steps including gearing up of intelligence and sharing of information about the movements of ISI activists from Nepal are being taken. An institutional mechanism has been established for coordinated action. Concerned State Governments have been sensitised to counter the threats from ISI from Nepal. Strict vigil is being maintained by the security and intelligence agencies on the Indo-Nepal border and activities and movements of Pak ISI agents and their leaders operating on the border are also being closely monitored. Check-posts on the border are being strengthened in a phased manner.

[Translation]

Industrial Pollution in Uttar Pradesh

*367. SHRI HARIVANSH SAHAI :
SHRI PRAMOTHES MUKHERJEE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of industrial establishments including tanneries in Uttar Pradesh found guilty of violating the environmental norms during the last three years;

(b) whether the Government had taken/are taking concrete steps to enforce compliance of the environmental norms by these industrial establishments;

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (d). According to the Uttar Pradesh Pollution Control Board, there are thirty industrial establishments including tanneries which have not been complying with the prescribed environmental norms during the last years. The details of defaulting units and the steps taken by the Government to enforce compliance with the prescribed environmental norms are given in the statement enclosed.

STATEMENT

(a) to (d). List of Industries not having adequate facilities to comply with environmental standards.

1. M/s. The Kishan Sahkari Chini Mills, Satha, Aligarh

2. M/s. U.P. State Sugar Corpn. Ltd., Panninagar, Bulandshahar.
3. M/s. Modi Sugar Mill, Modinagar, Ghaziabad.
4. M/s. U.P. State Sugar Corpn. Ltd., Mahija, Meerut.
5. M/s. U.P. State Sugar Corpn. Ltd., Shahganj, Jaunpur.
6. M/s. U.P. State Sugar Corpn. Ltd., Maholi, Sitapur.
7. M/s. Khalilabad Sugar Factory, Basti.
8. M/s. Indian Terpentine & Rosin Co. Ltd., C.B. Ganj, Bareilly.
9. M/s. Kishan Sahkari Chini Mill, Urai, Bhadohi.
10. M/s. Kishan Sahkari Chini Mill, Ghosi, Mau.
11. M/s. Nandganj Sihori Sugar Col. Ltd., Nandganj, Gazipur.
12. M/s. Kishan Sahkari Chini Mill, Rasara, Ballia.
13. M/s. Kishan Sahkari Chini Mill, Sathiyar, Azamgarh.
14. M/s. U.P. State Cement Corpn. Unit Dala, Sonebhadra.
15. M/s. U.P. State Cement Corpn. Unit Churk, Sonebhadra.
16. M/s. U.P. State Cement Corpn. Chunar, Mirzapur.
17. M/s. Obra Thermal Power Station Unit-A, Obra, Sonebhadra.
18. M/s. Obra Thermal Power Station Unit-B, Obra, Sonebhadra.
19. M/s. Hardawaganj Thermal Power Project, Kashipur, Aligarh.
20. M/s. Prima Tannery, Barabanki.
21. M/s. Hasan Exports, Barabanki.
22. M/s. East India Tannery Co. Barabanki.
23. M/s. Simbhaoli Sugar Mills, Ghaziabad.
24. M/s. Simbhaoli Sugar Mills, (Distillery) Simbhaoli, Ghaziabad.
25. M/s. Modi Distillery, Modinagar, Ghaziabad.
26. M/s. P.V.K. Distillery, Ghazipur.
27. M/s. Central Distillery, Meerut.
28. M/s. Neoli Sugar, Etah.
29. M/s. Mahajan Tannery, Agra.
30. M/s. Shiva Leather, Agra.

The steps taken by the Government to enforce compliance of the prescribed environmental norms include the following :

- Industries have been directed to provide necessary pollution control measures to comply with the prescribed standards.
- A scheme has been initiated for setting up Common Effluent Treatment Plants (CETPs) in clusters of small scale industrial units including tanneries. Under the scheme, Central and State subsidy is available and also loans from the

Industrial Development Bank of India/Industrial Credit and Investment Corporation of India.

- Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of polluting industries from congested areas.
- Most of the defaulting units have been covered under a Writ Petition filed in the Hon'ble Supreme Court.

[English]

Drug Price of Pentoxifylline

*368. SHRI BHUPINDER SINGH HOODA :
SHRI C. NARASIMHAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Deptt. of Chemicals while fixing the local bulk drug price of Pentoxifylline had followed the Chinese prices Theobromine which is a major intermediate and reduced the price steeply;

(b) if so, the price level of Pentoxifylline and the manner in which it compares with Theobromine imports from the other sources;

(c) the price of Pentoxifylline notified by the Government;

(d) whether the Government adhered to the quality aspect of Theobromine and regularity of its supplies rather than concentrating on cheaper sourcing of the intermediate;

(e) whether the Government have examined the implications of the steep reduction in price, which may lead to stoppage of production and non-availability of this important drug;

(f) if so, the details thereof; and

(g) whether the Government have any policy to ensure that the bulk drug production activity continues in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):
(a) to (c). Price fixation/revision of indigenously produced bulk drugs is done in accordance with the provisions of DPCO, 1995 BICP which is an Expert Body of the Government undertakes a cost-cum-technical study on the basis of data available to it, including that furnished by the manufacturers and recommends the price to the Government which is considered and notified in the official gazette from time to time. While fixing the price of bulk drug Pentoxifylline, it was noted that the main imported raw material viz 'Theobromine' is being imported by M/s. Hoechst Roussel at an exorbitant rate from their Principals; while other users have been importing from Italy, Hong Kong and China at much cheaper rates. It is on this basis that the price has been